## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.491/TL/2024

- Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV H1 Power Transmission Limited.
- Petitioner : Rajasthan IV H1 Power Transmission Limited (RIVH1PTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : 20.3.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Rohit Jain, RIVH1PTL Shri Ranjeet Rajput, CTUIL Shri Akshayvat Kislay, CTUIL Shri Swapnil Verma, CTUIL

## Record of Proceedings

At the outset, the learned counsel for CTUIL submitted that Parts A to E of the transmission system have been duly aligned, whereas Parts H1 and H2 do not require any alignment. He further submitted that the status in this regard shall be submitted within three days.

2. Considering the submissions made by the learned counsel for the Respondent, the Commission directed the CTUIL to submit an affidavit within three days whether the modified TSA has been signed after alignment of schemes under Rajasthan PH-IV Part-2 (5.5MW), Part-A, B, C, D, E, F and (H1/H2).

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)